

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01665/2018**

**Dated Wednesday the 19<sup>th</sup> day of December Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)  
&  
Hon'ble Mr. P. Madhavan, Member (J)**

K. Dhanam  
New No. 22, Old No. 295  
Krishnampalayam  
Karungalpalayam (Post)  
Erode – 638 003. .. Applicant

By Advocate **M/s. Ramapriya Gopalakrishnan**

**Vs.**

1. Principal General Manager  
Bharat Sanchar Nigam Limited  
Seerangapalayam Road  
Salem – 636 007.
2. Principal Controller of Communication Accounts  
Department of Telecommunications  
60, Ethiraj Salai  
Chennai – 600 008. .. Respondents

By Advocate **Mr. M.S. Velusamy**

## **ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “a. Direct the respondents to disburse the retirement benefits of the applicant including pension expeditiously; and
- b. issue such further or other orders or directions”

2. It is submitted that the applicant was compulsorily retired by Annexure A1 order dated 10.06.2011. However, no retirement benefits have been paid to her so far in the form of gratuity and pension. The applicant made Annexure A3 representation dated 20.04.2018 in this regard which is still pending with the respondents. The applicant was supplied with the pension forms which she had filled up and sent to the competent authority. Accordingly, the applicant would be satisfied if the respondents are directed to forward her request for terminal benefits to the Department of Telecommunications (DOT) where she allegedly worked for a period of 21 years before being absorbed in the respondent organisation.

3. Mr. M.S. Velusamy takes notice for the respondents and submits that the applicant's request could not be forwarded to the DOT unless her claim was found to be in accordance with the relevant pension rules. As the applicant had been compulsorily retired, it is necessary for the respondents to examine the facts and

circumstances of the case and take further action only if the applicant was found entitled to terminal benefits in accordance with the rules.

4. We have considered the matter at the admission stage. Keeping in view the limited relief and without going into the substantive merits of the case, the first respondent is directed to consider Annexure A3 representation of the applicant dated 20.04.2018 in accordance with law and take a decision on whether the applicant was entitled to the relief sought by her. A reasoned and speaking order shall be passed in this regard within a period of eight weeks from the date of receipt of copy of this order. If the decision is favourable to the applicant, her representation shall be forwarded to the competent authority within two weeks thereafter.

5. OA is disposed of as above.

**(P. Madhavan)**  
**Member (J)**

AS

**19.12.2018**

**(R. Ramanujam)**  
**Member (A)**